

Drug addiction in the country

1230. SHRI D. P. TRIPATHI:

SHRI B. K. HARIPRASAD:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether drug addiction has reached an alarming proportion leading to serious social order problems in metro cities of India;

(b) if so, the number of persons identified as drug addicts during each of the last three years, State/UT-wise;

(c) whether the Government has taken/ being taken initiative to establish de-addiction centres through NGOs, trusts, PPP mode etc., to rehabilitate in Karnataka and Maharashtra; and

(d) if so, the number of de-addiction centres likely to be establish in the country during the current year, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) The Ministry of Social Justice and Empowerment in collaboration with the United Nations Office on Drugs and Crime (UNODC) had conducted a nationwide survey on drug abuse in the country in the year 2000-2001. The Report was published in 2004 wherein it was estimated that about 107 lakh persons in India were users of drugs. of thses 87 lakh used cannabis, 20 lakh used opiates. However, no nationwide survey has been done in this regard after 2000-2001.

(c) The Ministry of Social Justice and Empowerment does not establish de-addiction centres in the country. However, it implements a "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse" under which financial assistance is provided to eligible Non-Governmental Organizations (NGOs), Panchayati Raj Institutions, Urban Local Bodies etc. for, *inter-alia*, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs). Presently there are 34 IRCAs in Karnataka and 59 IRCAs in Maharashtra out of which 8 new IRCAs were added in Karnataka and 7 new IRCAs were added in Maharashtra during the last three year *i.e.* 2012-13 to 2014-15.

(d) The Number of de-addiction centres likely to be established in a State/ UT depends on the number of proposals received from the State Government/UT Administration. As per the existing guidelines of the Scheme, the proposal for new projects recommended through online portal of this Ministry by the State Governments/

UT Administrations are placed before the Screening Committee constituted in the Ministry for consideration. The Committee considers the proposal of those de-addiction centres which are in existence for the last three years *vis-a-vis* their expenditure on de-addiction activities, their memorandum of association etc. the other parameters, *inter-alia*, includes equal geographical spread and the centres mainly concentrating de-addiction activities etc. The cases complete in all respect as per norms of the Scheme are recommended for consideration of Grant-in-aid.

New roadmap for space programme

1231. SHRI A. K. SELVARAJ: Will the PRIME MINISTER be pleased to state:

(a) whether it is true that a new road map is being written out for the country's space programme and it would address short term urgencies as well as vision for the long run;

(b) if so, the details thereof;

(c) whether it is also true that a firm action plan is taking shape in the next two to three months for completing the tasks already assigned to ISRO in the next two or three years; and

(d) whether it is also true that Government is considering to come out with a comprehensive space law, if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) Yes, Sir.

(b) Department of Space is looking at a roadmap for the Country's space programme addressing the areas of Space Transportation Systems, Satellite Communication and Navigation, Earth Observation, Space Sciences and Planetary Exploration and Space-based applications for governance and development.

(c) Yes, Sir. Towards evolving an action plan for completing all the approved projects, the Department has initiated a series of reviews focussing on progress achieved and identify the tasks to be completed.

(d) Indian Space Research Organisation (ISRO) has initiated a process of formulating a National Space Act for India for regulating space activities in India; facilitate enhanced levels of private sector participation and offering more commercial opportunities. Towards this, a two day national workshop was held at ISRO Headquarters, Bangalore during Jan 16-17, 2015 with the participation of experts across the country. The draft version of the National Space Act has been prepared and consulted with Space Law experts and internal experts within the Department of Space.